

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs

Notification
Jammu, the 3rd April, 2017.

SRO 164 .- In pursuance of the provisions of section 77 of the Jammu and Kashmir Representation of Peoples Act, 1957, the following declaration containing the name of the candidate elected in the Council Constituency referred to therein is published for general information:-

"Declaration of the result of Election under sub-section (2) of section 62 of the Jammu and Kashmir Representation of the People Act, 1957"

Election to the Jammu and Kashmir Legislative Council

In pursuance of the provisions contained in sub-section (2) of section 62 of the Jammu and Kashmir Representation of the People Act, 1957, read with sub-rule (1) of rule 11 of the Jammu and Kashmir Conduct of Election Rules, 1965. I declare that:-

Shri Pardeep Sharma,
Mohalla Khorinar Ward No, 6,
Poonch
(Set up Bhartiya Janta Party)

has been duly elected to fill the seat in that House of one Member from District Poonch (Jammu Province) retiring on 19-04-2017 on expiration of his term of office.

Sd/-
Returning Officer for elections to the J&K
Legislative Council by the Members of the
Legislative Assembly

Place: Jammu

Published for general information

Special Secretary to Government,
Department of Law, Justice and Parliamentary
Affairs

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3/4/2017

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03.4.2017

Copy to the:-

1. Secretary, Election Commission of India, Nervachan Sadan Ashoka Road, New Delhi.
2. Principal Secretary to the Hon'ble Governor, J&K Jammu.
3. Chief Electoral Officer, J&K Jammu.
4. Secretary, J&K Legislative Assembly/ council, J&K Jammu.
5. General Manager, Government Press, Jammu for publication in an extra-ordinary issue of the Government Gazette.